

SHRI S. K. PATIL : Is it an allegation or is it a point of order ?

MR. SPEAKER : Mr. Banerjee, what is your point of order ?

SEVERAL HON. MEMBERS *rose*.

MR. SPEAKER : Order, order. (*Interruptions*.)

SHRIMATI TARKESHWARI SINHA (Barh) : Sir, I would humbly submit that this kind of thing should not be permitted. Four copies of photographs can be combined to make one photograph and photographs from very many different papers are used to produce one photograph, completely distorting the pictures and getting them all together. This is a most dangerous precedent.

SHRI S. M. BANERJEE : I have not finished, Sir.

SEVERAL HON. MEMBERS *rose*—

MR. SPEAKER : Order, order. No personal allegation can be made. You confine yourself to the point of order. (*Interruption*) I cannot allow any personal allegation. What is the point of order ?

SHRI S. M. BANERJEE : My point of order is this. As has been pointed out, when Dr. Ram Subhag Singh made his observation, soon after you expunged some of the remarks made by us. Perhaps it was made with a genuine feeling. And you expunged them. We protested. And today Mr. Patil has made a personal explanation based on a newspaper report, appearing in the *Patriot*.

SEVERAL HON. MEMBERS *rose*—

MR. SPEAKER : Mr. Banerjee, no speech can be made now. What is the point of order ? (*Interruptions*)

SEVERAL HON. MEMBERS *rose*—

SHRIMATI TARKESHWARI SINHA : Let them go and prove this case in the court. (*Interruption*)

AN HON. MEMBER : Sir, a point of order.

SHRI S. M. BANERJEE : Sir, the personal explanation given by Shri Patil is only based on the newspaper report, whereas a personal explanation can be based only on the proceedings in Parliament. He has brought extraneous matters. (*Interruption*) I want a Parliamentary Committee to be appointed immediately to investigate into the charges including Mrs. Tarkeshwari Sinha... (*Interruption*)

SHRIMATI TARKESHWARI SINHA : That is objectionable. I want an enquiry on the activities of those Members there, including Mr. Banerjee, including the Communist party friends, and also on the point as to where the money comes from, the money which they use... (*Interruption*)... I challenge them.

SEVERAL HON. MEMBERS *rose*—

MR. SPEAKER : Order, order. We are already late by 15 minutes. I adjourn the House for Lunch. We will meet at quarter past two.

13.14 hrs.

The Lok Sabha adjourned for Lunch till fifteen minutes past Fourteen of the Clock

The Lok Sabha re-assembled after Lunch at eighteen minutes past Fourteen of the Clock

[Mr Deputy-Speaker in the Chair]

RE. CALLING ATTENTION NOTICE
(Query)

SHRI JYOTIRMOY BASU (Diamond Harbour) : Sir, I have seen you in your chamber also and sought your permission. Under rule 377, I want to raise a very important matter. Myself and many other hon. members of this House had given a calling attention notice on the deployment of the CRP in Calcutta without the consent of the State Cabinet while it was in existence. (*Interruptions*.)

MR. DEPUTY-SPEAKER : I would request the hon. Member to read out rule 377 for the benefit of the House...

SHRI JYOTIRMOY BASU : I have taken recourse to that rule and I am making my submission.

MR. DEPUTY-SPEAKER : The rule reads thus :

"A member who wishes to bring to the notice of the House any matter which is not a point of order shall give notice to the Secretary in writing..."

Has the hon. Member done so ?

SHRI JYOTIRMOY BASU : Kindly hear my submission ? I saw you in your Chamber and sought your permission. It is a very serious matter. All that I would request you to do is to ask the Home Minister to make a statement covering the deployment of the Central Reserve Police in Calcutta and in other places in West Bengal. My expectation is that you would direct Government to make a statement.

MR. DEPUTY-SPEAKER : Government are here and they have heard it.

SHRI JYOTIRMOY BASU : It is a very fair expectation ..

MR. DEPUTY-SPEAKER : I cannot give any directions, because I have no power to do so.

SHRI JYOTIRMOY BASU : I know that your office would never advise you to do so. The whole thing raises the question of the relations between the Centre and State. The deployment of the Central Reserve Police without the consent of the State Government leads to unsatisfactory relations between the Centre and the States.

MR. DEPUTY-SPEAKER : Even against the rule, the hon. Member has made his submissions, and Government have heard it. Now, he should resume his seat.

SHRI JYOTIRMOY BASU : What is preventing you from giving a direction ?

MR. DEPUTY-SPEAKER : Under this rule, he cannot raise it.

SHRI JYOTIRMOY BASU : It is essential that you should ask Government to make a statement on this very important issue.

MR. DEPUTY-SPEAKER : The hon. Member has made his submissions, and Government have heard it.

श्री कंबर लाल गुप्त (दिल्ली सदर) : मैं आपको धन्यवाद देता हूँ कि आपने मुझे समय दिया.....

MR. DEPUTY-SPEAKER : I have not given him time.

श्री कंबर लाल गुप्त : आप जानते ही हैं कि बंगाल में एक्सटेंसिव स्केल पर वायोलेंस शुरू हो गई है। डिप्टी स्पीकर के घर पर हमला हो गया है। यह सरकार पैसिव रपैकटेटर की तरह से बैठी देखती नहीं रह सकती है। वहाँ चीफ मिनिस्टर ने इस्तीफा दे दिया है। दो सौ आदमियों ने डिप्टी स्पीकर के घर पर हमला किया है और हथियारों और बमों के साथ किया है। एक रेलवे स्टेशन जला दिया गया है। संकड़ों आदमी जख्मी हो गए हैं। कांस्टीट्यूशन में इस सरकार की जिम्मेवारी है। जब वहाँ पर चीफ मिनिस्टर ने इस्तीफा दे दिया है तो क्या यह आपकी जिम्मेवारी नहीं है कि वहाँ के कंगेड़ों लोगों की आप हिफाजत करें और उनकी सम्पत्ति की रक्षा करें? मैं चाहता हूँ कि प्रधान मंत्री जी विध्वाम दिलायें कि जितने लोग भी बंगाल में रहते हैं उनकी सिक्कोरिटी और सेफ्टी बनी रहेगी, वे सुरक्षित रहेंगे। इन लोगों ने जानबूझ कर एक साजिश कर रखी है। साजिश यह है कि संकड़ों आदमियों का कत्ल किया जाए। इस साजिश का पर्दाफाश होना चाहिये।

SHRI JYOTIRMOY BASU : Shri Kanwar Lal Gupta's party set up 4 candidates in the last elections, and they were all defeated. What is he talking about here ?

SHRI DHIRESWAR KALITA (Gauhati): What is the good of our giving notices ?...

MR. DEPUTY-SPEAKER : I am not allowing him to raise it now.

SHRI DHIRESWAR KALITA : According to your instructions, yesterday, I gave a notice in writing.....

MR. DEPUTY-SPEAKER : I have not given instruction to anybody. He sought permission, and I only pointed out the rules to him.

SHRI DHIRESWAR KALITA : The fact remains that I gave it in according to your instructions yesterday, but nothing has yet come out of it. May I know whether the Hon. Speaker or you will allow us to raise a discussion on that issue? Yesterday, I gave it in writing?

SHRI JYOTIRMOY BASU : What has happened to the calling attention notices?

MR. DEPUTY-SPEAKER : I have no information about them. If the hon. Member had given it to the Secretariat, then the Speaker must be considering it.....

SHRI J. M. BISWAS (Bankura) : Yesterday, I had given it.

MR. DEPUTY-SPEAKER : Then, the Speaker must be considering it.

DR. MAITREYEE BASU (Darjeeling) : I would like to express my anxiety about an hon. colleague, an hon. Member of this House, Shri Kashni Nath Pandey who is reported to have been beaten up very badly in Allahabad. He is my colleague not only here but also in the trade union movement. I would like to know from Government what his condition is, and what the circumstances were in which he was beaten up.

DR. RAM SUBHAG SINGH (Buxar) : Shri Kashi Nath Pandey has been very badly beaten up at Allahabad. We are all anxious to know about his well being.

SHRI SHEO NARAIN (Basti) : This had happened in Allahabad. We would like to know what his condition is.

SHRI P. K. DEO (Kalahandi) : The Central Government here cannot abdicate their responsibility so far as the West Bengal Government is concerned. There are various reports which we have seen in this regard. May I know whether Government have received any report from the Governor to take action under article 356 of the Constitution?

SHRI J. M. BISWAS : Yesterday, under rule 377, we had given a notice, and you were kind enough, as you did today in the case of Shri Jyotirmoy Basu, to ask us to read the rules, and according to the rules, a notice was submitted to Secretary. It is a very vital issue, and we are interested in the fate of that notice. It relates to the State Government of West Bengal.

MR. DEPUTY-SPEAKER : As I have said, I have no information as to what decision has been taken. If no decision has been taken, then I think that it is still under consideration.

श्री रामाबतार शास्त्री (पटना) : उपाध्यक्ष महोदय, मेरे हाथ में एक अखबार है।

MR. DEPUTY SPEAKER : What is it that he wants to raise?

श्री रामाबतार शास्त्री : मैं वही बता रहा हूँ। इस अखबार में एक आर्टिकल दिया हुआ है, जिसका शीर्षक है :

'Pakistani wolf in Gandhian wool'.

इस लेख को इस सदन के एक माननीय सदस्य, डा० बाबूराय पटेल, ने लिखा है। इस अखबार के सम्पादक, डा० बाबूराव पटेल, एम० पी०, द्वारा लिखा गया यह लेख हिन्दुस्तान में खान अब्दुल गफ्फार खां के आगमन से सम्बन्धित है। डा० पटेल ने इस लेख के जरिये उन को तो अपमानित तो किया ही है, साथ ही साथ उन्होंने हिन्दुस्तान के मुस्लिम सम्प्रदाय पर भी हमला करने की कोशिश की है।... (व्यवधान)... उस के प्रति नफरत की भावना फैलाने की कोशिश की है। पता नहीं यह सरकार इस प्रकार के लेखों के बारे में क्यों बेखबर हो कर बैठी रहती है। इस तरफ का ऊल-जलूल, खड़ा हुआ और जहरीला प्रचार हमारे देश में किया जा रहा है और हमारे इस सदन को बदनाम किया जा रहा है। इस प्रकार के लेखों को पढ़ने वाले लोग समझते हैं कि इस तरह के पालियामेंट के मेम्बर भी हैं, जो ऐसे आपत्तिजनक विचार प्रकट करते हैं।

[श्री रामावतार शास्त्री]

में चाहता हूँ कि सरकार इस बारे में सख्त कार्यवाही करे।

MR. DEPUTY-SPEAKER : He cannot raise it like that.

SHRI J. M. BISWAS : It is a question affecting the prestige of the House.

SHRI JYOTIRMOY BASU : He has maligned the minorities. Some months ago also, he had written some articles attacking the minorities. We would like to know from Government what steps are being taken against that rotten journal and that rotten man.

श्री योगेन्द्र शर्मा (बेगूसराय) : उपाध्यक्ष महोदय, इस पार्लियामेंट के दोनों सदनों ने एक संयुक्त बैठक में खान अब्दुल गफार खाँ को सम्मानित किया था। ऐसी अवस्था में.....

MR. DEPUTY-SPEAKER : I am not disputing the importance of what he says. But at the moment, I am concerned only with the rules.

श्री योगेन्द्र शर्मा : उपाध्यक्ष महोदय, आप मेरा पार्यट आप आर्डर सुन लें।

AN HON. MEMBER : Let the copy of the journal be placed on the Table of the House.

MR. DEPUTY-SPEAKER : The hon. member can bring it to the notice of the House in the proper way. There are enough means and enough avenues under the rules to do so.

श्री योगेन्द्र शर्मा : प्रश्न यह है कि जिस व्यक्ति का इस पार्लियामेंट के दोनों सदनों ने सम्मान किया है, क्या किसी मेम्बर को यह हक है कि वह ऐसे व्यक्ति को उन शब्दों में गाली दे, जिन का उल्लेख अभी शास्त्री जी ने किया है। यह सदन के सम्मान का प्रश्न है।

SHRI S. M. BANERJEE (Kanpur) : I fully support Shri Ramavatar Shastri, and serious action should be taken against this

paper 'Mother India' of Shri Baburao Patel. But there is another issue which is very important. You know that the attendance in the House is so thin. There are no taxis or scooters available in the whole city; there is a strike going on, and only people with cars have been able to come; we could not even go for our lunch. It is a serious matter. There is a strike by the taxiwallas and scooterwallas. I would request somebody to intervene in the matter and see that the Delhi Administration settles the matter.

SHRI D. N. TIWARY (Gopalganj) : If any matter is to get precedence here in the House, then it is the question raised by Shri Ramavatar Shastri and it has to be discussed.

MR. DEPUTY-SPEAKER : Let him bring it up in the proper way under the rules.

श्री रामावतार शास्त्री : हमारे कालिग एटेन्शन नोटिस को रिजेक्ट कर दिया गया है।

SHRI SHEO NARAIN : It is a very important question. Shri Kashi Nath Pandey, a colleague of ours, has been beaten up in Allahabad, which is the home-town of the Prime Minister. The Prime Minister is here and she should say about what his condition is.

श्री राम सेवक वादव (बाराबंकी) : उपाध्यक्ष महोदय, आप जानते ही हैं कि परसों बनारस विश्वविद्यालय अनिश्चित काल के लिए बन्द कर दिया गया था। उस के बारे में कालिग एटेन्शन नोटिस दिये गये हैं।... (व्यवधान)...

कुछ माननीय सदस्य : वह एडमिट हो गया है।

श्री शिव नारायण : उपाध्यक्ष महोदय, हमारे सूबे के ट्रेड यूनियन लीडर श्री काशी नाथ पाण्डेय, को इलाहाबाद में पीटा गया है। होम मिनिस्टर साहब को इस बारे में एक स्टेटमेंट देना चाहिए (व्यवधान) उपाध्यक्ष, महोदय, खान अब्दुल गफार खाँ के लिए

हमारे दिल में भी बहुत इज्जत है, लेकिन आप हों न बुलाकर उन लोगों को बुलाते हैं, जो हल्ला करते हैं।... (व्यवधान)... मुझे बोलने नहीं दिया गया।... (व्यवधान)... हुल्लड़बाजी और गुंडागारी की जा रही है। (व्यवधान)... आखिर यह क्या हो रहा है इस मुल्क में? ... (व्यवधान)...

श्री शिव चन्द्र भा (मधुबनी) : उपाध्यक्ष महोदय, दिल्ली में टैंक्सियों और स्कूटरों की हड़ताल की वजह से जनता को बहुत तकलीफ हो रही है। यहां का पब्लिक ट्रांसपोर्ट ठप्प हो रहा है। क्या हम यह समझें कि यह बजट का पहला असर पड़ा है? मैं चाहूंगा कि सरकार इस बारे में कार्यवाही करे;

श्री तुलशीदास जाधव (बारामती) : उपाध्यक्ष महोदय, हम देख रहे हैं कि लंच के बाद सदन की बैठक शुरू होने पर हर रोज माननीय सदस्य आप की परमिशन लिये बिना बोलना शुरू कर देते हैं। जैसा कि मैं परसों भी कहा था, जब तक यह व्यवस्था नहीं की जायेगी कि जो सदस्य बिना आप की परमिशन के बोले, उस की बात को रिकार्ड न किया जाये, तब तक यह प्रवृत्ति बन्द नहीं होगी। मेरी बिनती है कि आप सदन का काम इस प्रकार चलायें कि आप जिस सदस्य को बुलायें, केवल वही बोले।

MR. DEPUTY-SPEAKER : I fully agree with what Shri Jadhav has stated.

SHRI S. M. BANERJEE : Do not take him seriously.

MR. DEPUTY-SPEAKER : I would request hon. Members to take him seriously and, following his example, ask for my permission before they get up to speak.

श्री रणधीर सिंह (रोहतक) : डिप्युटी स्पीकर महोदय, मैं खास तौर से एक बात की ओर आप की तवज्जुह दिलाना चाहता हूँ। यह खुशी की बात है कि प्राइम मिनिस्टर साहब

यहां मौजूद हैं। जो खबरें मगरिबी बंगाल से आ रही हैं, वे इन्तहाई अप्र.सोसनाक हैं। कुछ मेम्बरान ने कहा है कि वहां सी० आर० पी० और फौज को क्यों भेजा जा रहा है। कहीं ऐसा न हो कि वहां पर बंगला कांग्रेस, कांग्रेस और दूसरी डेमोक्रेटिक पार्टियों के लीडरों और मेम्बरों और उन की जायदाद वगैरह का वही हाल हो, जो कि हरियाणा में हुआ था। मैं कहना चाहता हूँ कि वहां पर जो लोग वायलेंट एक्शन पर तुले हुए हैं, जो वहां पर केमोटिक कन्डीशन पैदा करने की कोशिश कर रहे हैं, उन का मुकाबला करने के लिए ज्यादा से ज्यादा सी० आर० पी० और फौज के दस्तों को वहां भेजा जाये, ताकि वहां की जनता को पूरी प्रोटेक्शन दी जा सके और शरारत-पसन्द लोग अपनी वायलेंट कार्यवाहियों से वहां के हालात को खराब न कर सकें।

SHRI KANWAR LAL GUPTA : We want an assurance from the Prim-Minister because the life and property of the people of West Bengal is at stake. It is a very important matter.

MR. DEPUTY-SPEAKER : You have had your say earlier.

SHRI KANWAR LAL GUPTA : Since the Prime Minister is sitting here, let us have an assurance from her.

DR. SUSHILA NAYAR (Jhansi) : We used to have, what is called, the zero hour from 12 to 1 but it seems a new system is being started in this House. There are many things of importance—I have no doubt that they are important—but without any reference to any rules, anybody is raising anything and you are allowing them to raise them one after the other. In this fashion how is it possible to conduct any business of the House? Why do you not have a meeting with the leaders of all parties and evolve some methodology so that there is some system in this?

MR. DEPUTY-SPEAKER : I fully agree with what the hon. lady Member has submitted. Members have started converging

[Mr. Deputy Speaker]

the hour from 2 to 3 into zero hour; it is not proper. But I cannot do anything; I cannot just tell hon. Members to shut up and not to speak. I seek your co-operation.

SHRI H. N. MUKERJEE (Calcutta—North-East): We are talking about law and order in West Bengal and elsewhere but we have no law and order here. Is there not a procedure? Are you not there to enforce some kind of a civilised procedure? Are we to go on in this uncivilised way?

MR. DEPUTY-SPEAKER: I can do that only with the co-operation of leaders of parties and Members of this House.

SHRI H. N. MUKERJEE: We come and find that without notice all kinds of things are being discussed and a very interesting session is being missed by us. It is not of interest to some of us but others find it entrancing. There must be some kind of regulation. If at 2 o'clock we are entitled to raise all and sundry topics, let us go ahead with it; but let us know where we stand. At the moment I do not know where we stand. I came in only to find a lot of noise going on that is usual in this House. What is going to happen if no law and order is enforced in this House? Let us not think of West Bengal; let us think of this House first.

MR. DEPUTY-SPEAKER: I request that we close this now.

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14.37 hrs.

GENERAL BUDGET—GENERAL DISCUSSION—Contd.

MR. DEPUTY-SPEAKER: Now the House will resume further discussion of the General Budget. Before I call upon Shri Amin to continue his speech, I may inform the House that the Prime Minister would reply to the debate at 5 o'clock.

SHRI KANWAR LAL GUPTA (Delhi Sadar): How can she intervene before 5-30? 4½ hours still remain. She should do it tomorrow.

MR. DEPUTY-SPEAKER: We will try our best to conclude this debate today. All the Opposition parties that still have time—I know, your party has still some time left—will be given that time. That time will not be taken away from them. But even taking that into consideration it may be possible to call the Prime Minister at or around 5 o'clock.

SHRI H. N. MUKERJEE (Calcutta North-East): Why not tomorrow? In that case we can know better. After all, the Prime Minister does not spend overmuch time in this House during the Budget discussion. She can speak tomorrow.

श्री कंवर लाल गुप्त : यह आप को सुबह बताना चाहिए था। हमारी आप से प्रार्थना यह है कि कल प्रधान मंत्री जवाब दें तो ज्यादा अच्छा होगा क्योंकि यह सदन के सभी लोगों को पता नहीं है और अभी हाउस का इस बजट डिस्कशन पर साढ़े चार घंटे बाकी हैं। तो वह समय मिलना चाहिए चाहे उधर का हो चाहे उबर का हो, उधर के लोगों को भी मौका मिलना चाहिए। यह ठीक नहीं है। प्रधान मंत्री को कल जवाब देना चाहिए, आज नहीं।

THE MINISTER OF PARLIAMEN- TARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): Hon. Members know how tight we are on schedule. So, you can have the maximum time that is permissible today. To postpone it to tomorrow means another one hour. Where is the time? We are already running short of time.

SHRI CHENGALRAYA NAIDU (Chit- toor): When there are 4½ hours still left you cannot shut off other Members. She should reply only tomorrow.

MR. DEPUTY-SPEAKER: Time allot- ted to all the parties must be given. That is not taken away. Let us see how best we can do it.

श्री शिव नारायण (बस्ती): असली बात तो आपने सुनी ही नहीं। साढ़े चार, पांच बजे